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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD

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Allahabad : Dated this 23rd day of May, 2000

Original Application No.387/2000

District : Lalitpur

CORAM:-

Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

Jan Swastha Rakshak Sangh Bar,
District Lalitpur,
Through its Adhyaksh Bhairu Prasad,
S/o Manai, R/o Village-Hirapur,
P.O. Bastrawan, Distt-Lalitpur.

(Sri D.N. Gupta, Advocate)

. Applicant

Versus

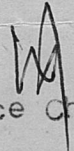
1. Union of India
Through Secretary Ministry of Health,
New Delhi.
2. Kendriya Swasthya, Mantralaya,
Union of India through Secretary, Ministry of
Health, Secretariat,
New Delhi.

. Respondents

ORDER (Oral)

Sri D.N. Gupta, counsel for the applicant. Heard
counsel for the applicant. Learned counsel for the applicant
submits that the applicants have made representation to
respondent no.2 for enhancing the remuneration considering
their services and work turned out by them. Learned counsel
for the applicant requested that a direction may be given
to the respondent no.2 to dispose of the representation
of the applicant.

2. In view of the above submission, the OA is disposed
of at the admission stage directing respondent no.2
to dispose of the representation of the applicant as per
law within 60 days from the date of receipt of this order.
No order as to costs.


Vice Chairman

Dube/